

TO BE PUBLISHED IN PART II, SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: DATED THE 3rd Sept., 1979.

NOTIFICATION
INCOME TAX.

No. 2991 (F.No. 176/58/79-IT(AI)): In exercise of the powers conferred by sub-section (2)(b) of section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Shri Tulja Bhawani Mandir Trust, Tuljapur, to be a place of public worship of renown throughout the State of Maharashtra for the purpose of the said Section.

Sd/-
(B.M.SINGH)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

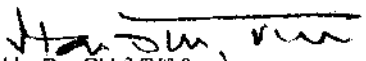
No. (F.No. 176/58/79-IT(AI))

Copy forwarded to:-

1. The Commissioner of Income-tax, Nasik with reference to his letter No. 6010 dated 22.11.78.
He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.
2. All other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Maharashtra.
5. Chairman, Tulja Bhawani Mandir Trust Tuljapur Distt. Osmanabad (Maharashtra).

AUTHORISED FOR ISSUE

Sd/-
(B.M.SINGH)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA


(H.D. SHARMA)
ASSTT. DIRECTOR OF INSPECTION
(RS&P)

No. CC/ITAI/2954/916/RSP/79

PAHUJA